

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 41857/2017
(Arising out of impugned final judgment and order dated 12-12-2017
in CRLMB No. 2106/2017 passed by the High Court of Delhi at New
Delhi)

AWTAR SINGH & ORS.

Petitioner(s)

VERSUS

SEBI

Respondent(s)

Date : 29-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr.Ashwini Kumar, Sr.Adv.
Mr.Sunil Dalal, Adv.
Mr.Chandan Rai Chawla, Adv.
Ms.Raushan Tara Jaswal, Adv.
Mr.Vivek Jain, Adv.
Mr.S.S.Ray, Adv.
Ms.Rakhi Ray, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Time to comply with the conditions imposed by the
High Court vide order dated 29th November, 2017 is
extended for a period of ten days from today.

The special leave petition is disposed of.

(Ashok Raj Singh)
Court Master

(Kailash Chander)
Court Master